

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3546
ANSWERED ON:13.02.2014
OVERDRAWAL OF POWER
Kumar Shri P.

Will the Minister of POWER be pleased to state:

- (a) whether complaints have been received from various State Governments about the power grid not meeting the power requirements of the States;
- (b) if so, the details thereof and the steps being taken/proposed to be taken thereon;
- (c) whether the power grid has been asked to take appropriate measures and not allow overdrawal of power than the quantum allocated to each State; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

- (a) & (b) : No complaints have been received in Ministry of Power from various State Governments about the power grid not meeting the power requirement of the States.
- (c) & (d) : Power System Operation Corporation Limited (POSOCO), a wholly owned subsidiary of Power Grid Corporation of India Limited (PGCIL) has been taking appropriate measures as per the Central Electricity Regulatory Commission (CERC) (Indian Electricity Grid Code) (Second Amendment) Regulations, 2014 and the (Deviation Settlement Mechanism and related matters) Regulations, 2014 regarding over-drawal by the constituents.